

CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH, KOLKATA

O.A. 350/00881/ 2019

Order dated: 25.07.2019

Coram : Hon'ble Dr. Nandita Chatterjee, Administrative Member

Pradip Majumder @ Mazumder,  
Son of Late Chittaranjan Majumder,  
Aged about 59 years,  
Working as Helper under Sr. Section Engineer,  
Sealdah Division, Eastern Railway,  
residing at North Baksara, Faridpur Block, Near Pally  
Umayan Samity, Santragachhi, P.O. Baksara, Dist.  
Howrah, Pin-711110.

..... Applicant.

## Versus

1. The Union of India,  
through the General Manager  
Eastern Railway  
17, N.S. Road, Fairly Place,  
Kolkata - 700 001.
2. General Manager,  
Eastern Railway  
17, N.S. Road, Fairly Place,  
Kolkata - 700 001.
3. Senior-Divisional Personnel Officer  
Sealdah Division, Eastern Railway,  
Kolkata - 700 014.
4. Senior Section Engineer(Electrical),  
Sealdah Division, Eastern Railway,  
Kolkata - 700 014.

..... Respondents.

For the applicant : Mr. B. Chatterjee, Counsel

For the respondents : Mr. S. Bhattacharya, Counsel

ORDER (ORAL)

Dr. Nandita Chatterjee, Administrative Member:

The applicant has approached the Tribunal praying for the following relief:

*"(a) An order directing the respondent authorities to regularize the Service of the applicant from 18.10.1985 since he is working in a regular vacancy along with all consequential benefits.*

*(b) An order directing the respondents to give Promotion and fixation of pay along with all consequential benefits.*

*(c) An order directing the respondents to immediately issue Order of Regularization of Service in favour of the applicant w.e.f. 18.10.1985.*

*(d) An order directing the respondents to produce/cause production of all relevant records.*

*(e) Any other order....."*

2. Heard both Ld. Counsel, examined documents on record. Matter is taken up at the admission stage.
3. The submissions of the applicant, as canvassed through his Ld. Counsel, are that he had joined the service of Respondent authorities as Substitute in 1985; underwent Screening Test on 11.02.1997, and was promoted to the post of Temporary Khalasi on 27.08.2002 and, thereafter, underwent Medical Examination on 21.01.2003. The applicant represented on 30.10.2017 and 24.08.2018 praying for regularization of his service but to no effect, and, hence, being aggrieved, has approached this Tribunal for relief. Ld. Counsel for the applicant further submits that he would be fairly satisfied if a direction is issued on the concerned Respondent authorities to dispose of the representations in a time bound manner.

*[Signature]*

4. Lt. Counsel for the Respondents is present and does not object to disposal

of such representations in accordance with law.

5. Accordingly, without entering into merits of the matter, and, with the consent of the parties, the concerned Respondent authorities are directed to examine the contents of the representations of the applicant dated 30.10.2017 and 24.08.2018 (annexed as Annexure-A/5 and A/6 to this O.A. respectively), if received at their end, within a period of eight weeks from the date of receipt of a copy of this order. The concerned Respondent authorities shall decide the same in accordance with law and convey the decision to the applicant in the form of a reasoned and speaking order forthwith thereafter.

6. With these directions, the O.A. is disposed of. There will be no orders as to costs.

(Dr. Nandita Chatterjee)  
Member (A)

RK